

**Central Administrative Tribunal  
Ernakulam Bench**

O.A No.180/00321/2019

Friday, this the 23<sup>rd</sup> day of July, 2021

**CORAM:**

**Hon'ble Mr. P.Madhavan, Judicial Member  
Hon'ble Mr.K.V.Eapen, Administrative Member**

Aparna.A.N, Aged 28 years,  
W/o. Vimal  
Residing at AyyanParambil House  
Mulankunnathu Kavu.P.O  
Konchery Road, Thrissur-680581 - Applicant

(By Advocate: Mrs. Shameena Salahudheen)

## Versus

1. Union of India represented by The General Manager,  
Southern Railway, Park Town, Chennai-600001.
2. The Chairman,  
Railway Recruitment Board, Trivandrum  
Manorama Road, Beside Police Station  
Thampanoor, Thiruvananthapuram- 695001 - Respondents

(By Advocate: Mrs. Girija K. Gopal)

The O.A having been heard on 23<sup>rd</sup> July, 2021 through video conferencing, this Tribunal delivered the following order on the same day:

## ORDER (ORAL)

## **P.Madhavan, Judicial Member**

This Original Application has been filed by the applicant seeking the following reliefs:

*“i) Direct the 2<sup>nd</sup> respondent to provide another opportunity to the Applicant to attend the Aptitude Test conducted for the post of Asst. Loco Pilots and Technicians in pursuance to Notification NO. CEN 1/2018 published by the Railway Recruitment Board, Trivandrum.*

*ii) Direct the respondents to consider Annexure A-8 and pass orders favourably.*

*iii) Declare that the Applicant is entitled to appear for the Aptitude Test conducted for the post of Asst. Loco Pilots and Technicians in pursuance to Notification NO. CEN 1/2018 published by the Railway Recruitment Board, Trivandrum.*

*iv) Such other reliefs as may be prayed for and this Tribunal may deem fit to grant.*

*v) Grant the cost of this Original Application."*

2. When the matter came up for consideration, Counsel for respondents Adv.Mrs.Girija K.Gopal submits that one vacancy is still kept pending on the basis of pendency of this Original Application. Counsel for the applicant submits that she is not pressing the Original Application and the O.A. can be disposed of.

3. The Original Application is dismissed as not pressed. No costs.

4. The interim order, if any, passed shall stand vacated.

**(K.V.Eapen)**  
**Administrative Member**

**(P.Madhavan)**  
**Judicial Member**

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**List of Annexures**

Annexure A 1: True copy of the Online Application submitted by the Applicant.

Annexure A 2: True copy of the login details of the applicant's application.

Annexure A 3: True copy of the E Call letter for 1<sup>st</sup> stage of CBT.

Annexure A 4: True copy of the E mail communication issued by the 2<sup>nd</sup> respondent.

Annexure A 5: True copy of the E Call letter issued by the 2<sup>nd</sup> respondent for the 2<sup>nd</sup> stage of CBT on 22.1.2019.

Annexure A 6: True copy of the E mail communication issued by the 2<sup>nd</sup> respondent.

Annexure A 7: True copy of the E Call letter for Aptitude Test.

Annexure A 8: True copy of the Representation submitted by the applicant (with English Translation) dated 07.05.2019.

Annexure A 9: True copy of the Medical Certificate issued by Dr. Krishnankutty.

Annexure A 10: True copy of the Interim Order passed by the Hon'ble High Court of Kerala in W.P(C) 13657/2019 dated 10.05.2019.

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